

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

PETITION NO.80/2009 (Suo-motu)

Subject: Maintenance of Grid Discipline-Compliance of provisions of the Indian Electricity Grid Code by Transmission Corporation of Andhra Pradesh Ltd.

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri V.S.Verma, Member

Date of Hearing : 4.6.2009

Respondent : 1. Transmission Corporation of Andhra Pradesh Ltd.
Hyderabad

2. Shri Suthirtha Bhattacharya, Chairman &
Managing Director, Transmission Corporation of Andhra
Pradesh Ltd. Hyderabad

Parties present : Shri Deepak Biswas, Advocate for the respondents

The Commission vide its order dated 11.5.2009 levied a penalty of Rs. 1.22 crore on the first respondent for non-compliance with the provision of the Grid Code during 122 time-blocks during 1.4.2009 to 9.4.2009. The second respondent was directed to personally appear before the Commission for a hearing on the question of penalty.

2. Learned Counsel informed that the operation of the said order dated 11.5.2009 had been stayed by the High Court of Judicature of Andhra Pradesh at Hyderabad in W.P.Nos. 10561 of 2009 and 10561 of 2009, a copy of the order of the Hon`ble High Court had been filed before the Commission.

3. In view of the statement made by the learned counsel at the Bar, the Commission directed that as at present, the proceedings be held in abeyance and may be reviewed in the light of the orders that may be made by Hon`ble High Court in pending proceedings.

sd/-
(K.S.Dhingra)
Chief (Legal)